

(c) To check the infiltration across borders has always been a top priority for the Government. The Government of India in tandem with the State Governments, have adopted a multi-pronged approach to contain cross border infiltration, which *inter-alia*, includes strengthening of border management and multi-tiered deployment along the International Border, monitoring of infiltration routes, construction of border fencing including plugging the gaps through technological solutions, weapons and equipments for Security Forces, improved intelligence and operational coordination.

(d) The places where the laser walls is to be installed along Indo-Pakistan border, depends upon the threat perceptions and other related factors which are reviewed frequently.

NSG plan to revise bomb disposal norms

720. SHRI N. GOKULAKRISHNAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the lessons learnt from Pathankot attack;

(b) whether it is a fact that National Security Guard (NSG) is planning to revise the bomb disposal norms;

(c) if so, the details thereof; and

(d) whether it is a fact that Lt. Col. Niranjana's death could have been avoided if he was wearing bomb suit while carrying out search of a J-e-M militant at Pathankot?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The Security Agencies concerned conduct a detailed analysis of terror attacks and revise Standard Operating Procedures (SOP) as and when necessary.

(d) Given the nature of the operation and the nature of terrain, Lt Col. Niranjana E.K. was wearing appropriate safety gear during the operation.

Problems faced by women in police and paramilitary forces

†721. SHRIMATI KANAK LATA SINGH:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of HOME AFFAIRS be pleased to state the details of points raised about problems faced by women in the police and the paramilitary forces, in the seventh national conference, organised jointly by the Bureau of Police Research and Development and the CRPF on the issue of women in police and the steps being taken to resolve it?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): The 7th National Conference of women in police was held from 6th - 8th January, 2016 by Bureau of Police Research & Development (BPR&D) in collaboration with CRFP. Recommendations of conference are yet to be finalized.

Dowry deaths in the country

722. SHRIMATI RAJANI PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of FIRs registered for the dowry deaths in the country, Statewise during the last two-three years;
- (b) the percentage increase, year-wise and disposal thereof; and
- (c) whether dowry death scenario in the country is alarming, if so, the measures Government intends to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per information provided by the National Crime Records Bureau (NCRB), a total of 8,233, 8,083 and 8,455 cases were reported under dowry deaths (section 304 B IPC) in the country during 2012, 2013 and 2014 respectively. State/UT wise cases reported, cases charge sheeted, cases convicted, persons arrested, persons charge sheeted and persons convicted under dowry deaths (section 304B IPC) during 2012-2014 are given in Statement (*See below*).

(c) Ministry of Home Affairs has requested the States/UTs dated 5th January, 2015 on "Setting up of IUCAWs in different parts of the country". The objective of these units will be to assist local police in investigation of heinous crimes *viz.* Rape, dowry death, acid attack, Human Trafficking against women etc. which is available at http://mha.nic.in/sites/upload_files/mha/files/CrimesagainstWomen0601.pdf

Advisory dated 12th May, 2015 on Comprehensive approach towards crimes against women has been issued which is available at http://mha.nic.in/sites/upload_files/mha/files/AdvisoryCompAppCrimeAgainstWomen_130515.pdf

As per the seventh schedule to the Constitution of India 'Police' and Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/ Union Territory Administrations.